

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

37. C.P.(IB)-1165(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2024**

NAME OF THE PARTIES: Bank of Maharashtra
V/s
Rajendra Gaikwad Personal Guarantor
of Sudhir Buildtech Private Limited
Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Raina Birla appeared for the Resolution Professional. Adv. Rohit giri I/b.
Adv. Chaitanya Nikte appeared for the Financial Creditor. Adv. Atishay Jain
appeared for the Respondent/Personal Guarantor. Counsel appearing for the
Respondent/Personal Guarantor seeks more time to file reply/objections as
he has not been served with the copy of the IRP report. Resolution Professional
is directed to serve the IRP report to the Personal Guarantor/Respondent.
Respondent/Personal Guarantor is directed to file reply/objections against
the IRP report within a period of three weeks. List the matter on **13.06.2024**
for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

05.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)